



The Uttar Pradesh Road Transport Schemes (Validation) Act, 1990

Act 21 of 1990

Keyword(s):

Transport, Scheme, Managing Director, Illegal

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Dated Lucknow, July 25, 1990

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Sarak Parivahan Yojana (Vidhimanyakaran) Adhiniyam, 1990 (Uttar Pradesh Adhiniyam Sankhya 21 of 1990) as passed by the Uttar Pradesh Legislature and assented to by the President on July 23, 1990.

THE UTTAR PRADESH ROAD TRANSPORT SCHEMES (VALIDATION) ACT, 1990

[U. P. ACT No. 21 OF 1990]

(As passed by the U. P. Legislature)

AN

ACT

to validate preparation and publication of certain road transport schemes.

IT IS HEREBY enacted in the Forty-first Year of the Republic of India as follows :—

Short title and commencement

1. (1) This Act may be called the Uttar Pradesh Road Transport Schemes (Validation) Act, 1990.

(2) It shall be deemed to have come into force on May 26, 1990.

Validation of preparation and publication of certain schemes

2. Where any scheme had been prepared or published under section 68-C of the Motor Vehicles Act, 1939 by the General Manager or the Managing Director of the State Transport Undertaking before the repeal of the said Act, the scheme shall be deemed to have been prepared or published by the State Transport Undertaking and such scheme shall not be deemed to be illegal or void or ever to have become illegal or void merely on the ground that the same had been prepared or published by the General Manager or the Managing Director of such undertaking.

Repeal

3. The Uttar Pradesh Road Transport Schemes (Validation) Ordinance, 1990, is hereby repealed.

U. P.
Ordinance
no. 13 of
1990.

By order,
NARAYAN DAS,
Sachiv.